



2026:AHC:19858

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1166 of 2026

Manvendra Singh

.....Petitioner(s)

Versus

Union Of India And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Devansh Misra
Counsel for Respondent(s)	:	A.S.G.I., Ashok Singh

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Anup Shukla (AoR A/A 1553/2022) holding brief of Sri Devansh Misra, learned counsel for the writ petitioner and Ashok Singh, learned counsel for the respondents.
2. A preliminary objection has been raised by the learned counsel for the respondents that this Court may not have territorial jurisdiction to entertain the writ petition particularly when the order impugned dated 19.12.2025 has been passed at Amethi does not clothe this Court in territorial jurisdiction.
3. The said fact could not be disputed by learned counsel for the writ petitioner.
4. Accordingly, in view of the law laid down by this Court in ***Rajendra Kumar Mishra Vs. Union of India (2005) 1 UPLBEC 108***. Interference is declined, the writ petition stands **disposed of** leaving it open to the writ petitioner to approach the Court have territorial jurisdiction over the matter.

January 29, 2026

N.S.Rathour

(Vikas Budhwar,J.)